

be registered with the Tea Board under the Tea (Distribution and Export) Control Order, 1957. Holders of valid exporter's licence as issued by Tea Board under this order are eligible to export tea from India, Shipment of tea against valid export orders is effected by an exporter after obtaining shipment licence issued by Tea Board in respect of each consignment in accordance with the relevant provisions of the Tea Act, 1953 and the Tea (Regulation of Export Licensing) Order, 1984.

(c) No, Sir.

(d) Does not arise.

[English]

Introduction of Cassette System of Recording by Karnataka

8399. SHRI H.C. SRIKANTIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether AIR stations in Karnataka are adopting the old method of disc recording of film songs for broadcasting;

(b) if so, whether Government are aware that the new film songs, classical music and other programmes are not available in disc recording system; and

(c) whether Government propose to introduce Cassette system of recording of songs for broadcasting purposes on all AIR stations in Karnataka?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) Most of the recordings are available on discs; and

(c) No, Sir.

Import of Edible Oil

8400. SHRI SARJU PRASAD SAROJ: Will the Minister of COMMERCE be pleased to state:

(a) the fall in volume of import of edible oil during 1987-88 and 1988-89; and

(b) the percentage increase in unit value of imported oil during 1988-89?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Imports of edible oils rose from a level of 13.07 lakhs MT in 1986-87 lakh MT in 1987-88 before declining to 10.89 lakh MT in 1988-89.

(b) The average contracted cif price of imported edible oils rose by 26% from Rs. 5,264/- PMT in 1987-88 to Rs. 6,652/- PMT in 1988-89.

Guidelines Relating to Public Issues by Companies

8401. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry has issued any new guidelines relating to public issues by the companies;

(b) if so, the details thereof;

(c) in what manner are the new guidelines different from those in existence;

(d) the details of the salient factors safeguarding the interests of the common people investing in the shares; and

(e) the number of complaints received

by Government against the companies extracting money from investors and not honouring the commitments made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) to (d). Ministry of Finance issues various guidelines from time to time. Recently, as a follow up of the Finance Minister's assurance in the House on 22nd March, 1990, further guidelines were issued to the effect that allotment in public/rights issues should not be made unless a minimum subscription of 90% of the entire issue had been received. A copy of these guidelines is given below as Statement

(e) Complaints of different categories are usually forwarded to the concerned authorities for suitable action, and the specific information as sought is not maintained

STATEMENT

Subject: Minimum subscription in public/Rights Issues

The problem faced by investors in undersubscribed capital issues has been engaging the attention of Government for some time. In this context the following has been decided:—

- 1 A company making any rights/public issue of securities would not be allowed to make the allotment of the shares/debentures etc unless it has received a minimum of 90% subscription against the entire issue

If the subscription to this extent is not received, the entire amount collected with applications would have to be refunded to the applicants at the end of 90 days from the closure of issue

2. In cases where a composite approval has been obtained for rights and public issues from the CCI, the above limit of 90% will apply to the total amount, irrespective of whether the issues are made simultaneously or not
- 3 For issues made against such composite approvals, the gap between the closure dates of various issue (e.g. rights, Indian public, NRIs etc.) should not exceed 30 days
- 4 Rights issues would not be allowed to be kept open for more than 60 days
- 5 If there is a development on underwriters, subscription from them will have to be obtained within 90 days from the closure of the issue to achieve the minimum 90% level
- 6 It would be essential for the promoters to make their subscription in advance, before the public issue opens, and give a certificate to this effect to the regional stock exchange concerned
- 7 Subscription received against rights/public issues will be kept in specific bank accounts and companies would not have access to such funds unless they have received an approval from the concerned regional stock exchange(s) for allotment. Where listing has been proposed on more than one exchange, no allotment or utilisation shall be allowed till listing approval is available from each of the exchanges concerned.
8. Companies will be required to submit certificates to the regional

stock exchange, with copy to SEBI and the CCI, signed by the merchant banker and the Chief Executive/Company Secretary of the Company, to the effect that the issue has been subscribed upto 90% of the total for getting approval of the stock exchange for allotment.

9. Companies will make adequate disclosures in the Prospectus, letters of offer, advertisements, publicity literature, investors'/brokers' conferences etc. in this context and also undertake to refund the amounts at the end of 90 days from the closure of the issue, if not subscribed upto 90%, and to pay interest at 15% per annum if refunds are delayed by more than ten days after this period.
10. These guidelines/conditions will apply to all public/rights issues made hereafter, except those for which prospectuses/letters of offer have been filed/issued upto 8th April 1990.

Income Tax Exemption to Charitable Organisations

8402. SHRI MADAN LAL KHURANA:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) the time-limit to dispose of the applications by the Income-Tax Department for the grant of exemption under Section BOG of the Income Tax Act, 1961 submitted by Charitable Organisations and of the applications regarding the extension of the period of validity of the exemption already granted;

(b) whether the prescribed time-limit is being adhered to by the Income-Tax Officers;

(c) how many such applications have been pending for over 20 months in the different offices of the Income Tax Departments in various regions; and

(d) how much further time will be taken to dispose of these applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). Under instructions issued by the Central Board of Direct Taxes, Commissioners of Income Tax have been advised to dispose of such applications within 90 days. Information regarding applications not disposed of within the said period; applications pending for over 20 months; and the time by which such applications will be disposed of is not available with the Central Board of Direct Taxes and is now being collected from the field offices.

Asian Development Banks' Policy

8403. SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI MADHAVRAO SCINDIA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Asian Development Bank has made any changes in regard to its lending policy to India; and

(b) if so, the details with reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.